

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE, CHENNAI**

OA No. 271of 2024 (SZ)

In re: Status Report on unauthorised constructions and encroachment of bank in the Chunnambar river in CRZ – III (No Development Zone) by M/s. Lagoon Sarovar Premiere Resort (Earlier M/s. Pondicherry Backwater Resort Pvt. Ltd.), Puducherry.

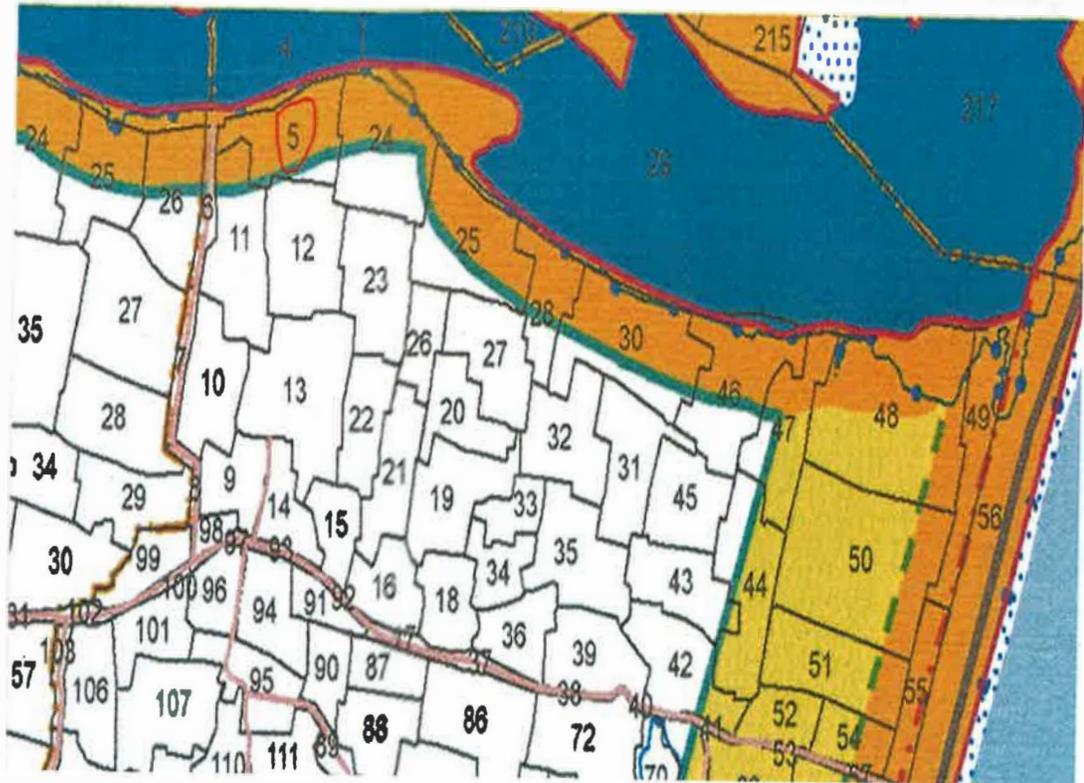
PAPER BOOK- II

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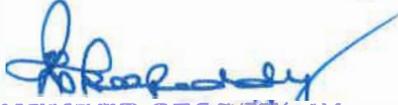
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Me. Ramaswamy **Through**
Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com

**M/s. Lagoon Sarovar Premiere Resort (Earlier Puducherry Back Water
Resort Pvt. Ltd.) is located at R.S. No. 5, Iyyanar Koil Street,
Poornankuppam Revenue Village, Ariyankuppam Commune Panchayat,
Puducherry**



Approved CZMP - 2011.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

(95)

PUDUCHERRY PLANNING AUTHORITY
JAWAHAR NAGAR,
PUDUCHERRY.

No: 2671 / PPA / SB/2/ 2008 / 5388

Dt.

24 NOV 2008

To

The MEMBER SECRETARY.,
Puducherry Coastal Management Authority,
Department of Science Technology and Environment,
Puducherry.

Sir,

Sub: Puducherry Planning Authority - (Proposed construction of two storeyed resort building for M/s. Puducherry Back waters resort Pvt, ltd, at R.S. No: 5, Iyyanarkoil street, Pornamkuppam Revenue village, Ariyankuppam Commune Panchayat, Puducherry - Opinion sought for - Reg.

-oOo-

A Building plan application has been received from **Thiru.R.JayaPrakash, M/s.Puducherry Back Water Resort. Pvt Ltd**, seeking approval for the proposed construction of two storeyed resort building for M/s. Puducherry Back waters resort Pvt, ltd, at R.S. No: 5, Iyyanarkoil street, Pornamkuppam Revenue village, Ariyankuppam Commune Panchayat, Puducherry and a plan is enclosed herewith. The proposed site is abutting the Chunnambar river on the northern side of the plot.

In this regard you are requested to offer your opinion / views, within a month time. Early reply is solicited to process the case within the statutory time limit. In case, if no reply is received within the stipulated time, it will be presumed that your department do not have any objection to the proposal and the application will be processed for issue of building permit.

Yours Faithfully,

(M. KANDAR SELVAN)
21/11/28
(M. KANDAR SELVAN)
MEMBER SECRETARY

o/c

TS
DESPATCHED

Encl: one set of Plan.

Copy to:

Thiru.R.JayaPrakash,
M/s. Puducherry Back Water Resort. Pvt Ltd,
No: 87, Saint Rosario street,
Muthialpet,
Puducherry.

(Signature)
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

GOVERNMENT OF PONDICHERRY
CHIEF SECRETARIAT (Housing)

(G. O. Ms. No. 18/93/Hg., dated 31st December 1993)

NOTIFICATION

Based on the Notification S. O. 114 (E), dated 19th February, 1991 issued by the Government of India, Ministry of Environment and Forests published in the Gazette No. 105, dated 20-2-1991, the coastal stretch along the Union territory of Pondicherry are categorised into different categories and the details with re-survey numbers of the land categorised accordingly are mentioned in the Annexure. Developments in the above areas shall be permitted as per the conditions laid down in the notification.

(By order of the Administrator)

N. LOGANATHAN,
Under Secretary to Government.

MINISTRY OF ENVIRONMENT AND
FORESTS

(Department of Environment, Forests and Wildlife)

NOTIFICATION UNDER SECTION 3(1) AND SECTION 3(2)(v) OF THE ENVIRONMENT (PROTECTION) ACT, 1986 AND RULE 5 (3) (d) OF ENVIRONMENT (PROTECTION) RULES, 1986, DECLARING COASTAL STRETCHES AS COASTAL REGULATION ZONE (CRZ) AND REGULATING ACTIVITIES IN THE CRZ.

New Delhi, the 19th February, 1991.

S. O. 114(E).—Whereas a Notification under Section 3(1) and Section 3(2)(v) of the Environment (Protection) Act, 1986, inviting objections against the declaration of Coastal Stretches as Coastal Regulation Zone (CRZ) and imposing restrictions on industries, operations and processes in the CRZ was published vide S. O. No. 944 (E), dated 15th December, 1990;

And whereas all objections received have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, and all other powers vesting in its behalf, the Central Government hereby declares the coastal stretches of seas, bays, estuaries, creeks, rivers and backwaters which are influenced by tidal action (in the landward side) up to 300 metres from the High Tide Line (HTL) and the land between the Low Tide Line (LTL) and the HTL as Coastal

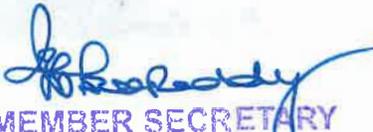
Regulation Zone and imposes, with effect from the date of this Notification the following restrictions on the setting up and expansion of industries, operations, or processes etc. in the said Coastal Regulation Zone (CRZ). For purposes of this Notification, the High Tide Line (HTL) will be defined as the line up to which the highest high tide reaches at spring tides.

Note.—The distance from the High Tide Line (HTL) to which the proposed regulations will apply in the case of rivers, creeks and backwaters may be modified on a case by case basis for reasons to be recorded while preparing the Coastal Zone Management Plans (referred to below); however, this distance shall not be less than 100 metre or the width of the creek, river or backwater whichever is less.

2. Prohibited Activities :

The following activities are declared as prohibited within the Coastal Regulation Zone, namely:—

- (i) setting up of new industries and expansion of existing industries, except those directly related to water front or directly needing foreshore facilities;
- (ii) disposal of hazardous substances as specified in the Notifications of the Government of India in the Ministry of Environment & Forests No. S.O. 594(E), dated 28th July, 1989, S.O. 966(E), dated 27th November, 1989 and GSR 1037(E), dated 5th December, 1989;
- (iii) setting up and expansion of fish processing units including warehousing (excluding hatchery and natural fish drying in permitted areas);
- (iv) setting up and expansion of units mechanisms for disposal of waste and effluents, except facilities required for discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974; and except for storm water drains;
- (v) discharge of untreated wastes and effluents from industries, cities or towns and other human settlements. Schemes shall be implemented by the concerned authorities for phasing out the existing practices, if any, within a reasonable time period not exceeding three years from the date of this Notification;


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PUDUCHERRY

- (vi) dumping of city or town waste for the purposes of landfilling or otherwise; the existing practice, if any, shall be phased out within a reasonable time-not exceeding three years from the date of this Notification;
- (vii) dumping of ash or any wastes from thermal power stations;
- (viii) land reclamation, bunding or disturbing the natural course of sea water with similar constructions, except those required for control of coastal erosion and maintenance or clearing of waterways, channels and ports and for prevention of sandbars and also except for tidal regulators, storm water drains and structures for prevention of salinity ingress and for sweet water recharge;
- (ix) mining of sands, rocks and other substrata materials, except those rare minerals not available outside the CRZ areas;
- (x) harvesting or drawal of ground water and construction of mechanisms therefor within 200 m of HTL; in the 200 m to 500 m zone it shall be permitted only when done manually through ordinary wells for drinking, horticulture, agriculture and fisheries;
- (xi) construction activities in ecologically sensitive areas as specified in Annexure-I of this Notification;
- (xii) any construction activity between the Low Tide Line and High Tide Line except facilities for carrying treated effluents and waste water discharges into the sea, facilities for carrying sea water for cooling purposes, oil, gas, and similar pipelines and facilities essential for activities permitted under this Notification; and
- (xiii) dressing or altering of sand dunes, hills, natural features including landscape changes for beautification, recreational and other such purpose, except as permissible under this Notification.

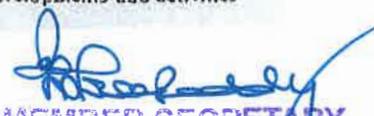
3. Regulation of Permissible Activities:

All other activities, except those prohibited in para 2 above, will be regulated as under:

- (1) Clearance shall be given for any activity within the Coastal Regulation Zone only if it requires water front and foreshore facilities.

(2) The following activities will require environmental clearances from the Ministry of Environment and Forests, Government of India, namely:—

- (i) Construction activities related to Defence requirements for which foreshore facilities are essential (e.g. slipways, jetties etc); except for classified operational component of defence projects for which a separate procedure shall be followed. (Residential buildings, office buildings, hospital complexes, workshops shall not come within the definition of operational requirements except in very special cases and hence shall not normally be permitted in the CRZ);
 - (ii) Operational constructions for ports and harbours and lighthouses requiring water frontage: jetties wharves, quays, slipways etc. (Residential buildings and office buildings shall not come within the definition of operational activities except in very special cases and hence shall not normally be permitted in the CRZ);
 - (iii) Thermal power plants (only foreshore facilities for transport of raw materials facilities for in-take of cooling water and outfall for discharge of ... and waste cooling water); and
 - (iv) All other activities with investment exceeding rupees five crores:
- (3) (i) The coastal States and Union Territory Administrations shall prepare, within a period of one year from the date of this Notification, Coastal Zone Management Plans identifying and classifying the CRZ areas within their respective Territories in accordance with the guidelines given in Annexures-I and II of the Notification and obtain approval (with or without modifications) of the Central Government in the Ministry of Environment & Forests;
- (ii) Within the framework of such approved plans, all development and activities within the CRZ other than those covered in para 2 and para 3(2) above shall be regulated by the State Government, Union Territory Administration—or—the local authority as the case may be in accordance with the guidelines given in Annexures-I and II of the Notification; and
 - (iii) In the interim period till the Coastal Zone Management Plans mentioned in para 3(3)(i) above are prepared and approved, all developments and activities


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within the CRZ shall not violate the provisions of this Notification. State Governments and Union Territory Administrations shall ensure adherence to these regulations and violations, if any, shall be subject to the provisions of the Environment (Protection) Act, 1986.

4. Procedure for monitoring and enforcement :

The Ministry of Environment Forests & the Government of State or Union Territory and such other authorities at the State or Union Territory levels, as may be designated for this purpose, shall be responsible for monitoring and enforcement of the provisions of this Notification within their respective jurisdictions.

R. RAJAMANI,
Secretary.

[N. K-15019/1/84-1A-III (Vol. II)]

ANNEXURE-I

COASTAL AREA CLASSIFICATION AND DEVELOPMENT REGULATIONS

Classification of Coastal Regulation Zone:

6(1) For regulating development activities, the coastal stretches within 500 metres of High Tide Line of the landward side are classified into four categories, namely :-

Category-I (CRZ-I) :

- (i) Areas that are ecologically sensitive and important, such as national parks/marine parks, sanctuaries, reserve forests, wildlife habitats, mangroves, corals/coral reefs, areas close to breeding and spawning grounds of fish and other marine life, areas of outstanding natural beauty/historical / heritage areas, areas rich in genetic diversity, areas likely to be inundated due to rise in sea level consequent upon global warming and such other areas as may be declared by the Central Government or the concerned authorities at the State/Union Territory level from time to time.

- (ii) Area between the Low Tide Line and the High Tide Line.

Category-II (CRZ-II) :

The areas that have already been developed up to or close to the shore-line. For this purpose, "developed area" is referred to as that area within the municipal limits or in other legally designated urban areas which is already

substantially built up and which has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains.

Category-III (CRZ-III) :

Areas that are relatively undisturbed and those which do not belong to either Category-I or II. These will include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas which are not substantially built up.

Category-IV (CRZ-IV)

Coastal stretches in the Andaman & Nicobar, Lakshadweep and small islands except those designated as CRZ-I, CRZ-II or CRZ-III:

Norms for Regulation of Activities:

6(2) The development or construction activities in different categories of CRZ areas shall be regulated by the concerned authorities at the State/Union Territory level, in accordance with the following norms :

CRZ-I

No new construction shall be permitted within 500 metres of the High Tide Line. No construction activity, except as listed under 2(xii), will be permitted between the Low Tide Line and the High Tide Line.

CRZ-II

- (i) Buildings shall be permitted neither on the seaward side of the existing road (or roads proposed in the approved Coastal Zone Management Plan of the area) nor on seaward side of existing authorised structures. Buildings permitted on the landward side of the existing and proposed roads/existing authorised structures shall be subject to the existing local Town and Country Planning Regulations including the existing norms of FSI/FAR.

- (ii) Reconstruction of the authorised buildings to be permitted subject with the existing FSI/FAR norms and without change in the existing use.

- (iii) The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style.


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Z-III

- (i) The area up to 200 metres from the High Tide Line is to be earmarked as 'No Development Zone'. No construction shall be permitted within this zone except for repairs of existing authorised structures not exceeding existing FSI, existing plinth area and existing density. However, the following uses may be permissible in this zone— agriculture, horticulture, gardens, pastures, parks play-fields, forestry and salt manufacture from sea water.
- (ii) Development of vacant plots between 200 and 500 metres of High Tide Line in designated areas of CRZ-III with prior approval of MEI permitted for construction of hotels/beach resorts for temporary occupation of tourists/visitors subject to the conditions as stipulated in the guidelines at Annexure-II.
- (iii) Construction/reconstruction of dwelling units between 200 and 500 metres of the High Tide Line permitted so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction/reconstruction will be subject to the conditions that the total number of dwelling units shall not be more than twice the number of existing units; total covered area on all floors shall not exceed 33 per cent. of the plot size; the overall height of construction shall not exceed 9 metres and construction shall not be more than 2 floors (ground floor plus one floor).
- (v) Reconstruction/alterations of an existing authorised building permitted subject to (i) to (iii) above.

Z-IV

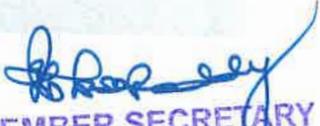
Andaman & Nicobar Islands

- (i) No new construction of buildings shall be permitted within 200 metres of the HTL;
- (ii) The buildings between 200 and 500 metres from the High Tide Line shall not have more than 2 floors (ground floor and 1st floor), the total covered area on all floors shall not be more than 50 per cent. of the plot size and the total height of construction shall not exceed 9 metres;

- (iii) The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style.
- (iv) Corals and sand from the beaches and coastal waters shall not be used for construction and other purposes;
- (v) Dredging and underwater blasting in and around coral formations shall not be permitted; and
- (vi) However, in some of the islands, coastal stretches may also be classified into categories CRZ-I or II or III, with the prior approval of Ministry of Environment & Forests and in such designated stretches, the appropriate regulations given for respective Categories shall apply.

Lakshadweep and small Islands :

- (i) For permitting construction of buildings, the distance from the High Tide Line shall be decided depending on the size of the islands. This shall be laid down for each island, in consultation with the experts and with approval of the Ministry of Environment & Forests, keeping in view the land use requirements for specific purposes *vis-a-vis* local conditions including hydrological aspects erosion and ecological sensitivity;
- (ii) The buildings within 500 metres from the HTL shall not have more than 2 floors (ground floor and 1st floor), the total covered area on all floors shall not be more than 50 per cent. of the plot size and the total height of construction shall not exceed 9 metres;
- (iii) The design and construction of buildings shall be consistent with the surrounding landscape and local architectural style.
- (iv) Corals and sand from the beaches and coastal waters shall not be used for construction and other purposes;
- (v) Dredging and underwater blasting in and around coral formations shall not be permitted; and
- (vi) However, in some of the islands, coastal stretches may also be classified into categories CRZ-I or II or III, with the prior approval of Ministry of Environment & Forests and in such designated stretches, the appropriate regulations given for respective Categories shall apply.


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15 February 1994]

LA GAZETTE DE L'ETAT

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 68 pt., 70 pt., 74 pt., 77pt., 78, 79 pt., 80 pt., 84pt., 85, 86 pt., 95 pt., 96 pt., 97 pt., 98, 99, 100 pt., 101 pt., 102, 103 pt., 106 pt., 107, 108, 109 pt., 110 pt., 111 pt., 112 pt., 113, 114, 115 pt., 116 pt., 125 pt., 126, 127pt.

Keezhaniyur South :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 141-pt., 144 pt., 174 pt., 177.

(b) Between 200 m. and 500 m. from HTL : R.S.Nos. 138 pt., 139, 140, 141 pt., 142, 143, 144 pt., 145, 146, 147, 148 pt., 153 pt., 160 pt., 161 pt., 162 pt., 172, 173, 174 pt., 175, 176 pt.

Vanjoor :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 203 pt., 215 pt., 221 pt., 222, 223 pt.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 181 pt., 182 pt., 203 pt., 204 pt., 205 pt., 206 pt., 207 pt., 208 pt., 214 pt., 215 pt., 216 pt., 217 pt., 218 pt., 219 pt., 220 pt., 221 pt., 223 pt.

MAHE REGION

C.R.Z.—II

Mahe and Kallaye :

R.S.Nos. 2 to 22, 23 pt., 24, 25 pt., 26 pt., 27 pt., 28 pt., 29 pt., 30 pt., 32 pt., 36 pt., 84 pt., 93 pt., 94, 95, 96, 97, 98 pt., 99 pt., 100 pt., 101 to 135, 136 pt., 137, 138 pt.

GOVERNMENT OF PONDICHERRY
HEALTH AND WELFARE DEPARTMENT (Health)
(G. O. Ms. No. 3, dated 7th January 1994)

NOTIFICATION

The following rules notified by the Ministry of Human Resource Development (Department of Women and Child Development), Government of India, New Delhi as G.S.R. 527 (E) and 528 (E) under the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 and published in *Gazette of India*, Extraordinary Part-II, Section 3, Sub-section(i), dated 31-7-1993 are here by republished for general information of the public.

T. DIANAGUIRAMAN,
Under Secretary to Government (Health).

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Department of Women and Child Development)

New Delhi, the 31st July, 1993.

NOTIFICATION

G.S.R. 527 (E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992), the Central Government hereby appoints the first day of August, 1993 as the date on which the said Act shall come into force.

MEENAXI ANAND CHAUDHRY,
Joint Secretary.

[No. F-12-1/93 NT]

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Department of Woman and Child Development)

New Delhi, the 31st July, 1993.

NOTIFICATION

G.S.R.—528(E).—In exercise of the powers conferred by sub-section (1) of section 26 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992), the Central Government hereby makes the following Rules, namely:—

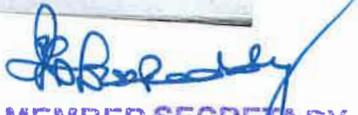
1. *Short title and commencement.*—(1) These rules may be called the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Rules, 1993.

(2) They shall come into force on the date of commencement of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992).

2. *Definitions.*—(1) In these rules, unless the context otherwise requires,—

(a) "Act" means the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992);

(b) "Authorised Officer" means an officer not below the rank of a Class-(Group)—A or whatever name called officer of the Government duly authorised by the State Government under section 12;


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PUDUCHERRY

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LA 'GAZETTE' DE L'ÉTAT

7(2) In ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other areas as may be notified by the Central/State Governments/Union Territories) construction of beach resorts/hotels shall not be permitted.

ANNEXURE
PONDICHERRY REGION

C.R.Z.— I

ARIANKUPPAM R.S. No. 109

C.R.Z.— II

Muthialpet :

R.S.Nos. 27 pt., 28 pt., 29, 30 pt., 31 pt., 35 pt., 36, 37, 38 pt., 39 pt., 40 to 45, 46 pt., 50 pt., 51 to 50, 91 pt., 92 pt., 101 pt., 102, 103, 104, 105 pt., 106 pt., 107, 108 pt., 144 pt., 145, 146, 147 pt., 143, 149, 152 pt., 153 pt., 178 pt., 179 pt., 183 pt., 184 pt., 186 pt., 188 to 223.

Thengaihattu :

R. S. Nos. 13 pt., 80 pt., 82 pt., 85 pt.

Pondicherry :

R. S. Nos. 236 pt., 239 pt., 368 pt., 372 pt., 373 pt., 402 pt., 403, 404, 406, 407, 410, 413, 414, 419, 421, 422, 423, 432, 433, 436, 437, 438, 439, 440, 441, 442, 443, 445, 450, 452 to 462.

C.R.Z.— III

Kalapet :

(a) No Development Zone (up to 200 m. from HTL): R.S. Nos. 155 pt., 156 pt., 157 pt., 165 pt., 166, 167 pt., 237 pt., 238, 239, 240, 241 pt., 242 pt., 244 pt., 245 pt., 246.

(b) Between 200 m. and 500 m. from the HTL: R.S.Nos. 153 pt., 154, 155 pt., 156 pt., 157 pt., 158, 159, 160 pt., 161 pt., 162 pt., 163, 164, 165 pt., 167 pt., 168 to 170, 171 pt., 172 pt., 177 pt., 178 pt., 182 pt., 183, 184 pt., 215 pt., 220 pt., 221, 222 pt., 223 pt., 224, 225 pt., 226, 227, 228, 229, 230, 231, 232, 234, 235, 236, 241 pt., 242 pt., 244 pt., 245 pt.

Vitaichavady :

(a) No Development Zone (up to 200 m. from HTL): R.S.Nos. 133 pt., 134 pt., 135 pt., 146 pt., 147 pt., 148 pt., 149 pt., 150 pt., 152 pt., 190 pt., 191 pt., 192 pt., 194 pt., 195 pt., 199 pt., 200 pt., 201.

(b) Between 200 m. and 500 m. from HTL: R.S. Nos. 113 pt., 114 pt., 120 pt., 121, 122, 123 pt., 130 pt., 131, 132, 133 pt., 134 pt., 135 pt., 136, 137, 138 pt., 139 pt., 140 to 145, 146 pt., 147 pt., 148 pt., 149 pt., 150 pt., 151, 152 pt., 153, 154 pt., 155 pt., 156 pt., 157 pt., 167 pt., 168, 169, 170 pt., 171 pt., 176 pt., 180 pt., 181 pt., 185 pt., 186, 187, 188, 189, 190 pt., 191 pt., 192 pt., 193, 194 pt., 195 pt., 196, 197, 198, 199 pt., 200 pt.

Ariankuppam :

(a) No Development Zone (up to 200 m. from HTL): R.S. Nos. 122 pt., 123 pt., 124 pt., 128 pt., 130 to 133, 135 pt., 136 pt., 168 pt., 175 pt., 176, 169 pt.

(b) Between 200 m. and 500 m. from HTL: R.S. Nos. 108 pt., 110 pt., 112 pt., 113, 114, 115 pt., 116 pt., 117, 118 pt., 120 pt., 121, 122 pt., 123 pt., 124 pt., 125, 126, 127, 128 pt., 135 pt., 136 pt., 137, 138 pt., 139 pt., 167 pt., 168 pt., 169 pt., 170 pt., 174 pt., 175 pt.

Manavelly :

(a) No Development Zone (up to 200 m. from HTL): R.S.Nos. 207 pt., 208.

(b) Between 200 m. and 500 m. from HTL: R.S.Nos. 165 pt., 166 pt., 198 pt., 199, 200 pt., 202, 203, 204, 205, 206, 207 pt.

Poornankuppam :

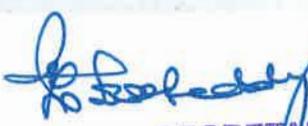
(a) No Development Zone (up to 200 m. from HTL): R.S.Nos. 29 pt., 48 pt., 49, 50 pt., 51 pt., 54 pt., 55, 56, 57 pt., 58 pt., 59, 60 pt., 133 pt., 134 pt., 135, 136 pt., 138 pt., 139 pt., 140, 141 pt., 142 pt., 144 pt., 145 pt., 146, 147, 148 pt., 149, 150 pt., 152 pt., 153, 154, 155 pt., 156.

(b) Between 200 m. and 500 m. from HTL: R.S.Nos. 29 pt., 41 pt., 42 pt., 43 pt., 44 pt., 46 pt., 47 pt., 48 pt., 50 pt., 51 pt., 52, 53, 54 pt., 57 pt., 58 pt., 60 pt., 61, 62, 63, 64 pt., 65, 66, 67 pt., 69 pt., 70 pt., 76 pt., 77 pt., 127, 128 pt., 132 pt., 133 pt., 134 pt., 136 pt., 137, 138 pt., 139 pt., 141 pt., 142 pt., 143 pt., 144 pt., 145 pt., 148 pt., 150 pt., 151, 152 pt., 155 pt.

Kieumampakkam :

(a) No Development Zone (up to 200 m. from HTL): R.S.Nos. 152 pt., 153 pt., 154, 155 pt., 157 pt., 158 pt., 159 pt., 160 to 164, 165 pt., 169 pt., 170 pt., 171 pt., 172 to 174.

(b) Between 200 m. and 500 m. from HTL: R.S.Nos. 117 pt., 118 pt., 119 pt., 122 pt., 123, 124, 125, 126 pt., 127 pt., 128, 129 pt., 130, 131 pt., 132 pt., 135 pt., 150 pt., 151, 152 pt., 153 pt., 155 pt., 156, 157 pt., 158 pt., 159 pt., 165 pt., 166 pt., 167 pt., 168 pt., 169 pt., 170 pt., 171 pt.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Kizhakkupattam :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 177 pt., 178, 179 pt., 182 pt., 183, 184 pt., 186 pt., 187 pt., 188, 189.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 171 pt., 172 pt., 175 pt., 177 pt., 179 pt., 180, 181 pt., 182 pt., 184 pt., 185 pt., 186 pt., 187 pt.

Manapattu :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 188 pt., 200 pt., 201 pt., 202, 203, 204, 205 pt., 206 pt., 207, 208, 209, 210, 211 pt., 212, 213 pt., 214 pt., 241 pt., 242 pt., 243 to 246, 247 pt., 248.

(b) Between 200 m. and 500 m. from HTL : R.S.Nos. 188 pt., 189 pt., 193 pt., 199 pt., 200 pt., 201 pt., 205 pt., 206 pt., 211 pt., 213 pt., 214 pt., 215 pt., 234 pt., 237 pt., 238 pt., 239 pt., 240, 241 pt., 242 pt., 247 pt.

KARAIKAL REGION

C.R.Z.—III

KOTTUCHERRY COMMUNE

Keezhakaskudy :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 149 pt., 150, 151 pt., 162 pt., 164 pt.

(b) Between 200 m. and 500 m. from HTL : R.S.Nos. 145 pt., 147 pt., 148 pt., 149 pt., 151 pt., 152, 153 pt., 158 pt., 159, 160 pt., 161 pt., 162 pt., 163, 164 pt.

Thalatheru :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 156 pt., 157, 158, 194 pt., 195.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 152 pt., 153 pt., 154, 155, 156 pt., 159, 160, 161 pt., 163 pt., 169, 170, 186 pt., 187 pt., 188, 189, 190, 191, 192, 193, 194 pt.

Kovilpathu :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 239 pt., 242, 243, 244 pt., 245, 246.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 208 pt., 232 pt., 233, 234 pt., 235 pt., 236 pt., 237 pt., 238 pt., 239 pt., 240, 241, 244 pt.

Kizhavelly :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 23 pt., 25 pt., 26 pt., 27 pt., 140 pt., 141 pt., 142, 143 pt., 144 pt., 145, 146 pt.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 19 pt., 20 pt., 21 pt., 22, 23 pt., 24, 25 pt., 26 pt., 27 pt., 28, 29, 30 pt., 31 pt., 34 pt., 35 pt., 36 pt., 134 pt., 135, 136 pt., 137 pt., 138 pt., 139, 140 pt., 141 pt., 143 pt., 144 pt., 146 pt.

Akkaravittam :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 55 pt., 56 pt., 59, 66, 72 pt., 229 pt., 230 pt., 231 pt., 233 pt., 235 pt., 236 pt.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 33 pt., 48 pt., 51 pt., 52 pt., 53 pt., 54 pt., 55 pt., 56 pt., 57, 58, 60, 61, 62, 63, 64, 65 pt., 67 pt., 68 pt., 69 pt., 70 pt., 71 pt., 72 pt., 73 pt., 210 pt., 220 to 222 pt., 228 pt., 229 pt., 230 pt., 231 pt., 232, 233, 234, 235 pt.

Thiruvettakudy :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 207 pt., 208 pt., 209, 210, 211, 212, 214 pt., 231 pt., 232, 233 pt., 262 pt., 263 pt., 276

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 196 pt., 197 pt., 198 pt., 200 pt., 201 pt., 207, 208 pt., 212 pt., 213, 214 pt., 215, 216 pt., 218, 219 pt., 223 pt., 229 pt., 230, 231 pt., 233 pt., 234, 235, 236 pt., 244 pt., 245, 246, 247, 248 pt., 252, 258 pt., 259, 260, 261, 262 pt., 263 pt., 264 pt., 273 pt., 274, 275, 276 pt.

Kottucherry :

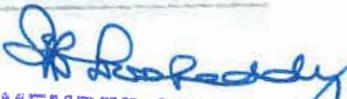
(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 307 pt., 308 pt., 310 pt., 311 pt., 313, 314 pt., 315 pt., 344 pt., 345.

(b) Between 200 m. and 500 m. from HTL : R.S.Nos. 288 pt., 289 pt., 290, 291, 292 pt., 305 pt., 306, 307 pt., 308 pt., 309, 310 pt., 311 pt., 315 pt., 316, 317 pt., 318 pt., 319, 320 pt., 339 pt., 340 pt., 341 pt., 342, 343, 344 pt.

T.R.PATTINAM COMMUNE

Keezliniyur North :

(a) No Development Zone (up to 200 m. from HTL) : R.S. Nos. 95 pt., 96 pt., 97 pt., 100 pt., 103 pt., 104, 105, 106 pt., 109 pt., 110 pt., 112 pt., 127 pt.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

15 February 1994]

LA GAZETTE DE L'ETAT

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 68 pt., 70 pt., 74 pt., 77 pt., 78, 79 pt., 80 pt., 84 pt., 85, 86 pt., 95 pt., 96 pt., 97 pt., 98, 99, 100 pt., 101 pt., 102, 103 pt., 106 pt., 107, 108, 109 pt., 110 pt., 111 pt., 112 pt., 113, 114, 115 pt., 116 pt., 125 pt., 126, 127 pt.

Keezhaiyur South :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 141 pt., 144 pt., 174 pt., 177.

(b) Between 200 m. and 500 m. from HTL : R.S.Nos. 138 pt., 139, 140, 141 pt., 142, 143, 144 pt., 145, 146, 147, 148 pt., 153 pt., 160 pt., 161 pt., 162 pt., 172, 173, 174 pt., 175, 176 pt.

Vanjoor :

(a) No Development Zone (up to 200 m. from HTL) : R.S.Nos. 203 pt., 215 pt., 221 pt., 222, 223 pt.

(b) Between 200 m. and 500 m. from HTL : R.S. Nos. 181 pt., 182 pt., 203 pt., 204 pt., 205 pt., 206 pt., 207 pt., 208 pt., 214 pt., 215 pt., 216 pt., 217 pt., 218 pt., 219 pt., 220 pt., 221 pt., 223 pt.

MAME REGION

C.R.Z.—II

Mahe and Kallaye :

R.S.Nos. 2 to 22, 23 pt., 24, 25 pt., 26 pt., 27 pt., 28 pt., 29 pt., 30 pt., 32 pt., 56 pt., 84 pt., 93 pt., 94, 95, 96, 97, 98 pt., 99 pt., 100 pt., 101, to 135, 136 pt., 137, 138 pt.

GOVERNMENT OF PONDICHERRY
HEALTH AND WELFARE DEPARTMENT (Health)
(G. O. Ms. No. 3, dated 7th January 1994)

NOTIFICATION

The following rules notified by the Ministry of Human Resource Development, (Department of Women and Child Development), Government of India, New Delhi as G.S.R. 527 (E) and 528 (E) under the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 and published in Gazette of India, Extraordinary Part-II, Section 3, Sub-section(i), dated 31-7-1993 are hereby republished for general information of the public.

T. DIANAGUIRAMAN,
Under Secretary to Government (Health).

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Department of Women and Child Development)

New Delhi, the 31st July, 1993.

NOTIFICATION

G.S.R. 527 (E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992), the Central Government hereby appoints the first day of August, 1993 as the date on which the said Act shall come into force.

MEENAXI ANAND CHAUDHRY,
Joint Secretary.
[No. F-12-1/93 NT]

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Department of Woman and Child Development)

New Delhi, the 31st July, 1993.

NOTIFICATION

G.S.R. - 528 (E).—In exercise of the powers conferred by sub-section (1) of section 26 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992), the Central Government hereby makes the following Rules, namely:—

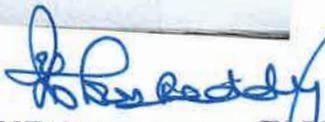
1. *Short title and commencement.*—(1) These rules may be called the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Rules, 1993.

(2) They shall come into force on the date of commencement of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992).

2. *Definitions.*—(1) In these rules, unless the context otherwise requires,—

(a) "Act" means the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992 (41 of 1992);

(b) "Authorised Officer" means an officer not below the rank of a Class-(Group—A or whatever name called officer of the Government duly authorised by the State Government under section 12;


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

MINISTRY OF ENVIRONMENT AND FORESTS

ORDER

New Delhi, the 11th August, 2008

S.O. 2057(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes an authority to be known as the Puducherry Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following persons, for a period of three years, with effect from the date of publication of this order in the Official Gazette, namely :—

- | | | |
|----|---|------------------|
| 1. | Secretary,
Department of Environment,
Government of Puducherry,
Puducherry | Chairman |
| 2. | Director,
Department of Fisheries
Government of Puducherry,
Puducherry | Member |
| 3. | Chief Town Planner,
Town and Country Planning Department
Government of Puducherry,
Puducherry | Member |
| 4. | Prof. R. Ramesh,
Director,
Institute of Ocean Management (IOM)
Anna University, Chennai | Member |
| 5. | Dr. T. Sundararajan,
Department of Civil Engineering,
Pondicherry Engineering College,
Puducherry | Member |
| 6. | Thiru Jurgen Putz,
Director, Palmyra, Centre for Ecological Landuse,
Water Management and Rural Development,
Auroville, Tamil Nadu | Member |
| 7. | Member Secretary,
Puducherry Pollution Control Committee
Puducherry | Member-Secretary |

- ii. The Authority shall have the power to take the following measures for protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in areas of the Union Territory of Puducherry, namely: —


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

(i) examination of proposals for changes or modifications in classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan (CZMP) received from the Puducherry Union Territory Administration and making specific recommendations to the National Coastal Zone Management Authority therefore;

(ii) (a) inquiry into cases of alleged violation of the provisions of the said Act or the rules made thereunder or any other law which is relatable to the objects of the said Act and, if found necessary in a specific case, issuing directions under section 5 of the said Act, insofar as such directions are not inconsistent with any direction issued in that specific case by the National Coastal Zone Management Authority or by the Central Government;

(b) review of cases involving violations of the provisions of the said Act and the rules made thereunder or under any other law which is relatable to the objects of the said Act, and if found necessary, referring such cases, with comments, for review to the National Coastal Zone Management Authority;

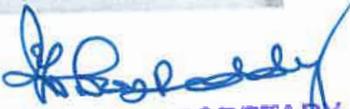
Provided that the cases under sub-paragraphs (ii) (a) and (ii) (b) of paragraph II may be taken up *suo-motu* or on the basis of complaint made by an individual or an representative body or an organization;

(iii) filing complaints, under section 19 of the said Act, in cases of non-compliance of the directions issued by it under sub-paragraphs (i) and (ii) of paragraph II of this Order;

(iv) to take action under section 10 of the said Act to verify the facts concerning the issues arising from sub-paragraphs (i) and (ii) of paragraph II of the Order.

- III. The Authority shall deal with environmental issues relating to Coastal Regulation Zone which may be referred to it by the Puducherry Union Territory Administration, the National Coastal Zone Management Authority or the Central Government.
- IV. The Authority shall identify ecologically sensitive areas in the Coastal Regulation Zone and formulate area-specific management plans for such identified areas.
- V. The Authority shall identify coastal areas highly vulnerable to erosion or degradation and formulate area-specific management plans for such identified areas.

3106 GI/08-2


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

- VI. The Authority shall identify economically important stretches in the Coastal Regulation Zone and prepare integrated Coastal Zone Management Plans for the same.
- VII. The Authority shall submit the plans prepared by it under paragraphs IV, V and VI above and modifications thereof to the National Coastal Zone Management Authority for examination and its approval.
- VIII. The Authority shall ensure compliance of all specific conditions that are laid down in the approved Coastal Zone Management Plan of Puducherry.
- IX. The Authority shall furnish report of its activities at least once in six months to the National Coastal Zone Management Authority.
- X. The Authority shall ensure that at least two third members of the Authority are present during the meetings.
- XI. The foregoing powers and functions of the Authority shall be subject to the supervision and control of the Central Government.
- XII. The Authority shall have its headquarters at Puducherry.
- XIII. Any matter specifically not falling within the scope and jurisdiction of the Authority shall be dealt with by the statutory authorities concerned.

[P. No. 12-5/2005-1A-III]

Dr. NALINI BHAT, Scientist 'G'

आदेश

नई दिल्ली, 11 अगस्त, 2008

का.आ. 2058(अ).—केंद्रीय सरकार, एतद्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) (जिसे इसके पश्चात् उक्त अधिनियम कहा जाएगा) की धारा 3 की उपधारा (1) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए इस आदेश के राजपत्र में प्रकाशित होने की तारीख से तीन वर्षों के लिए अंडमान एवं निकोबार तटीय जोन प्रबंध प्राधिकरण के नाम से (जिसे इसके बाद प्राधिकरण कहा जाएगा) एक प्राधिकरण का गठन करती हैं जिसमें निम्नलिखित व्यक्ति शामिल होंगे :-

1	सचिव, पर्यावरण एवं वन विभाग अंडमान एवं निकोबार प्रशासन	अध्यक्ष
2	निदेशिका, मत्स्य विभाग अंडमान निकोबार प्रशासन	सदस्य
3	सचिव, स्थानीय स्व-शासन विभाग अंडमान एवं निकोबार प्रशासन	सदस्य


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

14

No.10/DSTE/PCZMA/NOC/JE/2009/ 2928
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PONDICHERRY COASTAL ZONE MANAGEMENT AUTHORITY
III FLOOR, HOUSING BOARD BUILDING, ANNA NAGAR, PUDUCHERRY-5.
Phone : (0413) 2201256 Fax : (0413) 2203494

Puducherry, the
- 2 FEB 2009

To
The Member Secretary
Puducherry Planning Authority
Jawahar Nagar, Puducherry

Sir,

Sub: DSTE - PCZMA - Proposed construction of two storeyed resort building for M/s. Puducherry Back Waters Resort Pvt. Ltd., at R.S. No. 5, Iyanarkoil Street, Poornankuppam Revenue Village, Ariyankuppam Commune Panchayat, Puducherry - Views of PCZMA - Reg.

Ref: PPA Letter No. 2671/PPA/SB/2/2008/5388 dt. 25.11.2008

With reference to the above subject, it is informed that this authority does not have any objection for the proposed construction of two storeyed resort building for M/s. Puducherry Back Waters Resort Pvt. Ltd. at R.S. No. 5, Iyanarkoil Street, Poornankuppam Revenue Village, Ariyankuppam Commune Panchayat, Puducherry as the said land does not fall within Coastal Regulation Zone as per the Pondicherry Coastal Zone Management Plan.

(By order)

For & on behalf of PCZMA


(G. RAJAMOHAN)
DIRECTOR/
MEMBER SECRETARY
PCZMA

Copy to:
Thiru. R. Jayaprakash,
M/s. Puducherry Back Water Resort Pvt. Ltd.,
No. 87, St. Rosario Street, Muthialpet, Puducherry


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

**PUDUCHERRY PLANNING AUTHORITY
JAWAHAR NAGAR, BOOMIANPET,
PUDUCHERRY**

No. 570/PPA/Z(ACP)/SB/2017/ 4534



3 AUG 2017

To

The Member Secretary,
Puducherry Coastal Zone Management Authority,
Department of Science & Technology and Environment,
Puducherry.

Sir,

Sub: Puducherry Planning Authority - Building plan seeking revised approval for construction of Hotel Block-A (*two storeyed*), Administrative Block-B (*single storeyed*), Electrical/Genset Room Block-C (*single storeyed*), Security Room Block-D (*single storeyed*), Change Room Block-E (*single storeyed*) for Puducherry Backwater Resort Pvt. Ltd. at R.S.No.5pt, Iyyanarkoil Street, Pooranankuppam, Pooranankuppam Revenue Village, Ariyankuppam Commune, Puducherry - opinion/views/NOC sought for - Reg .

Ref: 1. Revised building plan application No., Nil. dt:20.3.2017.
2. Earlier building permit vide no:PPA/574/2671/Z(SB/2)/2008-11 dt:28.03.2011.
3. Earlier clearance issued by PCZMA vide letter No.10/DSTE/PCZMA/NOC/JE/2009/294 dt:02.02.2009.

A building plan application has been received from **M/s.Puducherry Backwater Resort Pvt. Ltd.** seeking revised approval for construction of Hotel Block-A (*two storeyed*), Administrative Block-B (*single storeyed*), Electrical/Genset Room Block-C (*single storeyed*), Security Room Block-D (*single storeyed*), Change Room Block-E (*single storeyed*) for Puducherry Backwater Resort Pvt. Ltd. at R.S.No.5pt, Iyyanarkoil Street, Pooranankuppam, Pooranankuppam Revenue Village, Ariyankuppam Commune, Puducherry.

In this regard, you are requested to offer your opinion / views at the earliest, for processing the case further at this end.

Yours faithfully,

M
4/18/17
3/8

Vidjea Nehru
21/8/17
(V.VIDJEA NEHRU)
MEMBER SECRETARY

Encl: One building plan.

Copy to:
Puducherry Backwater Resort Pvt. Ltd.,
87, Saint Rozario Street,
Muthialpet, Puducherry - 605 003.
Mob: 98403 90901.

Sci (PCZMA)
Rw
4/18/17

[Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

No. 3105/PCZMA/CRZ/CLR/SCI/2018/ 8
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PHB building, Anna Nagar, Puducherry – 605 005.
 Phone: (0413) 2201256; Telefax: (0413) 2203494

Puducherry, the **11 APR 2018**

To
 The Member Secretary,
 Puducherry Planning Authority,
 Puducherry.

Sir,

Sub: PCZMA – Opinion /Views/NOC sought for by PPA on M/sPuducherry Backwater Resort Pvt, Ltd. at R.S.No. 5pt, Iyyanarkoil Street, Poornankuppam Revenue Village, Ariyankuppam Commune, Puducherry - Reg.

Ref: 1. Your letter No.570/PPA/Z(ACP)/SB/2017/ 4534 dated 03.08.2017.
 2. PCZMA letter No.10/ DSTE/ PCZMA/ NOC/ JE/ 2009/ 294 dated 02.02.2009.

With reference to the above subject, it is informed that the Puducherry Coastal Zone Management Authority has already issued views for M/s Puducherry Back water Resort Pvt Ltd, located at R.S No.5, IyanarKoil street, Poornakuppam Revenue Village, Ariyankuppam Revenue Village, Puducherry vide reference cited (2) cited above. Since this is an old proposal , the earlier view holds good. This is for your kind information.

Yours sincerely,

de
 SMITHA.R
 DIRECTOR (DSTE)/
 MEMBER SECRETARY (PCZMA)

Copy to:

1. Thiru. R. Jayaprakash, M/s. Puducherry Back water Resort Pvt. Ltd.
 No.87, Saint Rozario Street, Muthialpet, Puducherry – 605 003
2. Standing Guard File.

Received


o/c Rha 9/4/2018
DESPATCHED
11/4/18


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

उक्त अधिसूचना के पैरा 5 के खंड (xii) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात्:-

“(xii) तटीय विनियमन खंड अधिसूचना, 1991 के अधीन तत्कालीन पर्यावरण और वन मंत्रालय द्वारा पहले से ही अनुमोदित तटीय क्षेत्र प्रबंध योजनाएं 31 जुलाई, 2017 तक या ऐसे समय तक जैसा उक्त अधिसूचना के अधीन बनाई गई नई तटीय क्षेत्र प्रबंध योजनाओं को इस मंत्रालय द्वारा अनुमोदन दिया जाता है, इनमें से जो भी पहले ही, विधिमान्य होंगी।”

[फा. सं. जे-17011/18/96-आईए-III]

अरूण कुमार मेहता, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. सं. 19(अ), तारीख 6 जनवरी, 2011 द्वारा प्रकाशित की गई थी और उसमें तत्पश्चात् निम्नलिखित संशोधन किए गए:-

1. का.आ. 2557(अ), तारीख 22 अगस्त, 2013 ;
2. का.आ. 1244(अ), तारीख 30 अप्रैल, 2014 ;
3. का.आ. 3085(अ), तारीख 28 नवंबर, 2014 ;
4. का.आ. 383(अ), तारीख 4 फरवरी, 2015 ;
5. का.आ. 556(अ), तारीख 17 फरवरी, 2015 ;
6. का.आ. 938(अ), तारीख 31 मार्च, 2015 ;
7. का.आ. 1599(अ), तारीख 16 जून, 2015 ;
8. का.आ. 3552(अ), तारीख 30 दिसंबर, 2015 ;
9. का.आ. 1212(अ), तारीख 22 मार्च, 2016 ; और
10. का.आ. 4162(अ), तारीख 23 दिसंबर, 2016.

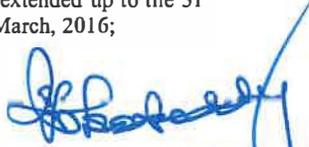
NOTIFICATION

New Delhi, the 23rd February, 2017

S.O. 622(E).—Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the said notification), the Central Government had declared certain coastal stretches as Coastal Regulation Zone and restrictions were imposed on setting up and expansion of industries, operations and processes in the said Zone;

And whereas, under clause (viii) of paragraph 5 of the said notification, the Coastal Zone Management Authority of a State Government or of a Union territory is required to submit the draft Coastal Zone Management Plan along with its recommendations to the Central Government, after incorporating the suggestions and objections received from the stakeholders;

And whereas, under clause (xii) of paragraph 5 of the said notification, the validity of Coastal Zone Management Plans already approved under the Coastal Regulation Zone notification, 1991, was extended up to the 31st January, 2017 by the Central Government vide notification number S.O. 1212 (E), dated the 22nd March, 2016;


MEMBER SECRETARY
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PUDUCHERRY

And whereas, after review of the status of preparation of the Coastal Zone Management Plans, the Central Government is satisfied that more time is needed by coastal States and Union Territories to submit their respective draft Coastal Zone Management Plans for approval;

And whereas, the Central Government, having regard to provision of sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986 is of the opinion that it is in public interest to dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules for further amending the said notification;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) and sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the said notification, namely:-

In the said notification, in paragraph 5. for clause (xii), the following clause shall be substituted, namely:-

"(xii) The Coastal Zone Management Plans as already approved by the erstwhile Ministry of Environment and Forest under the Coastal Regulation Zone notification, 1991, shall be valid up to the 31st day of July, 2017 or till such time as the approval is given by this Ministry to the fresh Coastal Zone Management Plans made under the said notification, whichever is earlier".

[F.No. J-17011/18/96-IA.III]

ARUN KUMAR MEHTA, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) vide number S.O.19(E), dated the 6th January, 2011 and subsequently amended as follows:-

1. S.O. 2557(E), dated the 22nd August, 2013;
2. S.O. 1244(E), dated the 30th April, 2014;
3. S.O. 3085(E), dated the 28th November, 2014;
4. S.O. 383(E), dated the 4th February, 2015;
5. S.O. 556(E), dated the 17th February, 2015;
6. S.O. 938(E), dated the 31st March, 2015;
7. S.O. 1599(E), dated the 16th June, 2015;
8. S.O. 3552(E), dated the 30th December, 2015;
9. S.O. 1212(E), dated the 22nd March, 2016; and
10. S.O. 4162(E), dated the 23rd December, 2016.

अतः, अब, केन्द्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) और उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात्:-

उक्त अधिसूचना के पैरा 5 के खंड (xii) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात्:-

“(xii) तटीय विनियमन खंड अधिसूचना, 1991 के अधीन नन्कालीन पर्यावरण और वन मंत्रालय द्वारा पहले से ही अनुमोदित तटीय क्षेत्र प्रबंध योजनाएं 31 जुलाई, 2018 तक या ऐसे समय तक जैसा उक्त अधिसूचना के अधीन बनाई गईं नई तटीय क्षेत्र प्रबंध योजनाओं को इस मंत्रालय द्वारा अनुमोदन दिया जाता है, इनमें से जो भी पहले हो, विधिमान्य होंगी।”

[फा. सं. जे.-17011/18/96-आईए-III]

अरूण कुमार मेहता, अपर सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. सं. 19(अ), तारीख 6 जनवरी, 2011 द्वारा प्रकाशित की गई थी और उसमें तत्पश्चात् निम्नलिखित संशोधन किए गए:-

1. का.आ. 2557(अ), तारीख 22 अगस्त, 2013;
2. का.आ. 1244(अ), तारीख 30 अप्रैल, 2014;
3. का.आ. 3085(अ), तारीख 28 नवंबर, 2014;
4. का.आ. 383(अ), तारीख 4 फरवरी, 2015;
5. का.आ. 556(अ), तारीख 17 फरवरी, 2015;
6. का.आ. 938(अ), तारीख 31 मार्च, 2015;
7. का.आ. 1599(अ), तारीख 16 जून, 2015 ;
8. का.आ. 3552(अ), तारीख 30 दिसंबर, 2015 ;
9. का.आ. 1212(अ), तारीख 22 मार्च, 2016 ;
10. का.आ. 4162(अ), तारीख 23 दिसंबर, 2016;
11. का.आ. 622(अ), तारीख 23 फरवरी, 2017; और
12. का.आ. 1393(अ), तारीख 3 मई, 2017

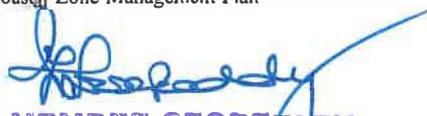
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st July, 2017

S.O. 2444(E).—Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 19(E), dated the 6th January, 2011 (hereinafter referred to as the said notification), the Central Government had declared certain coastal stretches as Coastal Regulation Zone and restrictions were imposed on the setting up and expansion of industries, operations and processes in the said Zone;

And whereas, under clause (viii) of paragraph 3 of the said notification, the Coastal Zone Management Authority of a State Government or of a Union territory is required to submit the draft Coastal Zone Management Plan


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

along with its recommendations to the Ministry of Environment and Forest, after incorporating the suggestions and objections received from the stakeholders;

And whereas, under clause (xii) of paragraph 5 of the said notification, the validity Coastal Zone Management Plans already approved under the Coastal Regulation Zone notification, 1991, was extended up to the 31st July, 2017 by the Central Government vide notification number S.O. 622(E), dated the 23rd February, 2017;

And whereas after the review of the status of preparation of the Coastal Zone Management Plans, the Central Government is satisfied that it may take some more time for the coastal States and Union territories to submit their respective draft Coastal Zone Management Plans for approval;

And whereas the Central Government, having regard to provision of sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, is of the opinion that it is in public interest to dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules for further amending the said notification;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the said notification, namely:-

In the said notification, in paragraph 5, in clause (xii), for figures "2017", the figures "2018" shall be substituted.

[F. No. J-17011/18/96-IA-III]

ARUN KUMAR MEHTA, Addl. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 19(E) dated the 6th January, 2011 and subsequently amended as follows:-

1. S.O. 2557(E), dated the 22nd August, 2013;
2. S.O. 1244(E), dated the 30th April, 2014;
3. S.O. 3085(E), dated the 28th November, 2014;
4. S.O. 383(E), dated the 4th February, 2015;
5. S.O. 556(E), dated the 17th February, 2015;
6. S.O. 938(E), dated the 31st March, 2015;
7. S.O. 1599(E), dated the 16th June, 2015;
8. S.O. 3552(E) dated the 30th December, 2015;
9. S.O. 1212(E), dated the 22nd March, 2016;
10. S.O. 4162(E), dated 23rd December, 2016;
11. S.O. 622(E), dated 23rd February, 2017; and
12. S.O. 1393(E), dated 3rd May, 2017.

अधिसूचना

नई दिल्ली, 31 जुलाई, 2017

का.आ. 2445(अ).—केन्द्रीय सरकार ने, भारत सरकार के नत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 20(अ), तारीख 6 जनवरी, 2011 (जिसे इसमें इसके पश्चात् उक्त अधिसूचना कहा गया है) द्वारा, कतिपय क्षेत्रों को द्वीप संरक्षण खंड के रूप में घोषित किया था और उक्त खंड में उद्योगों की स्थापना करने और उनके विस्तार, संक्रियाओं तथा प्रसंस्करणों पर निर्वहन अधिरोपित किए थे ;

और उक्त अधिसूचना के पैरा 3 की मद (घ) के अधीन शीर्ष 5 की मद (ii) के अधीन तटीय विनियमन खंड अधिसूचना, 1991 के अधीन पहले से ही अनुमोदित तटीय खंड प्रबंध योजनाओं को केन्द्रीय सरकार द्वारा


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PUDUCHERRY



F. No. 12-6/2018-IA-III
Government of India
Ministry of Environment, Forest & Climate Change

Tapal No. 3127/8 Sep/ST&E
Received on 7/11/2018
Despatched on 8/11/2018

Telefax: 011-24695338
e-mail: w.bharat@nic.in
Indira Paryavaran Bhavan, Jor Bagh,
Lodi Road, New Delhi-110003.
Dated: 24.10.2018

To,

The Chairman,
Puducherry Coastal Zone Management Authority,
& Secretary (Environment)
Department of Science, Technology & Environment
Government of Puducherry
3rd Floor, PHB Building, Anna Nagar
Puducherry – 600 005.

16/9/14



Sub: Coastal Zone Management Plan of Puducherry - reg.

Sir,

This has reference to letter no. 1590/DSTE/PCZMA/CZMP/SCI/2018, dated 24.09.2018 regarding the Coastal Zone Management Plan (CZMP) of Puducherry, drawn as per the provisions of the Coastal Regulation Zone Notification, 2011.

2. In this regard, it is to state that based on the recommendation made by the National Coastal Zone Management Authority in its 35th Meeting held on 24.09.2018 and recommendation of the Technical Scrutiny Committee held at NCSCM, Chennai on 11.09.2018, the Ministry of Environment, Forest and Climate Change conveys its approval of the CZMP for the State of Puducherry.

This issues with the approval of the Competent Authority.

Yours faithfully,

(W. Bharat Singh)
Director/ Sc 'F'

Director
CSU, Technology
& Environment
Copy to:

1. The Director, National Centre for Sustainable Coastal Management, Anna University Campus, Chennai – 600025, Tamil Nadu.
2. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1st and 11nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600 034.
3. Guard File.

(W. Bharat Singh)
Director/ Sc 'F'

Sc (PCZMA)
R/S
9/11/2018

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Fwd: Sub: Illegal construction of buildings and roads inside Paravakkadu inside CRZ zone - Urgent intervention - Requested.

MK

Mr Kulothungan A , I.A.S <dcrev@py.gov.in>

Thu, 08 Aug 2024 7:49:42 PM +0530

To "Director DSTE" <dste@py.gov.in>, "Conservator of Forests Pondicherry" <dcf@py.gov.in>, "VINAYARAJ M.M." <dcdm-hq@py.gov.in>, "Revenue Officer Department of Revenue and Disaster Management," <ro-rev.py@gov.in>

From: "Bangaru cluster" <bangaru.cluster@gmail.com>

To: "Lt Governor Office Pondicherry" <lg.pon@nic.in>, "ADC to Lt. Governor" <adctolg.pon@nic.in>, "Dr Sharat Chauhan, I.A.S , Chief Secretary to Government, Government of Puducherry" <cs.pon@nic.in>, "ASHISH MADHARAO MORE, IAS" <dc.pon@nic.in>, "Mr Kulothungan A , I.A.S" <dcrev.pon@nic.in>, "ASHISH MADHARAO MORE, IAS" <secyrev.pon@nic.in>, "Smitha R, IAS" <secy-dste.py@gov.in>, "Director DSTE" <dste.pon@nic.in>

Sent: Thursday, August 8, 2024 3:01:02 PM

Subject: Sub: Illegal construction of buildings and roads inside Paravakkadu inside CRZ zone - Urgent intervention - Requested.

To
The Hon'ble Lt.Governor
Raj Nivas
Govt. of Puducherry.

The Chief Secretary
The Secretary (Forests, Science, Technology & Environment)
The Secretary Revenue / District Collector

Dear Respected Lt.Governor,

This is to bring to your urgent and immediate attention to the day-time robbery of Puducherry's river banks where private buildings and access roads are built encroaching into the banks of the Chunnambar river in Poornankuppam Revenue village of Ariyankuppam commune which fall under the CRZ norms. It may be noted that during extreme rain-events a buffer zone on both sides of the rivers are mandatory to allow excess discharge due to high rainfall. The encroacher is clearly encroaching into these zones by dumping soil, stones and re-defining the river bank which is an unpardonable crime and offence which is to be dealt with strong and immediate measures.

The issue refers to Paravakkadu (where migratory birds come due to its proximity to the lagoon) Poornankuppam Revenue village (GPS Coordinates Latitude: 11°52'25.93"N Longitude: 79°48'23.04"E) where a resort and access road has been constructed without legal provisions under the CRZ norms. Please see the photographs as evidence attached to this email. This land falls under the CRZ map PY-05 of the CRZ Management plan approved by the Ministry of Forests and Climate Change, Govt of India where any such activities are prohibited as per notification 2019 the proof of which is annexed in the email.

In this context, it is ironical to note that the draft CRZ map published by the PCZMA and later withdrawn under public pressure since the draft deliberately omitted key ecologically sensitive elements, also delineate the said encroachment by the resort inside the sensitive area (see the overlaid map attached for reference). This day-time robbery is prohibited under CRZ-2011 Section 3(ix) and under Section 8(III)(A)(iii).

MEMBER SECRETARY
PONDICHERRY COASTAL ZONE

Hence we request Your Excellency and the senior officials of the Government of Puducherry to act immediately and urgently and stop the ongoing theft as well as initiate stringent action against the encroachers and the concerned officials including the Puducherry Coastal Zone Management Authority, the local revenue officials and the VAO who are siding with the encroacher by not acting against the earlier complaints filed by local concerned public lodged against the encroacher.

We also learn that the government is removing the encroachment when this mail is being sent but we fail to understand why the government is spending tax-payers' money for the same as the encroacher should be penalized /fined as well as asked to bear the full cost of removing all the construction/debris at their own costs.

With Sincere & Kind Regards,

V. Chandrasekhar
President,
Bangaaru Vaickal Neeraadhara Koottamaippu
No.64, East Street, Bahour
Puducherry-607402.
Mob: 97516-81227

☺ ☐☐ 5 Attachment(s) • Download as Zip • Add To >

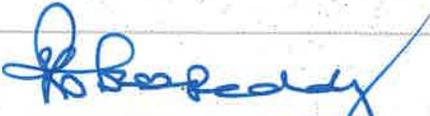
 PY Map.pdf
2 MB • 🔗

 Coastal-Regulation__Zone-... .pdf
777 KB • 🔗

 Poornankuppam_Chunnam... .jpeg
129.3 KB • 🔗

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169.5 KB • 🔗

 Poornankuppam_Chunnam... .jpeg
150.6 KB • 🔗


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INSPECTION PHOTOS ON 29.11.2024 & 03.12.2024**1. Two-storeyed building for resort workers****2. Car parking area**


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3.Beautification and permanent construction, including a compound wall at the entrance.



[Handwritten Signature]
**MEMBER SECRETARY
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PUDUCHERRY**

GOOGLE EARTH MAP, 2024

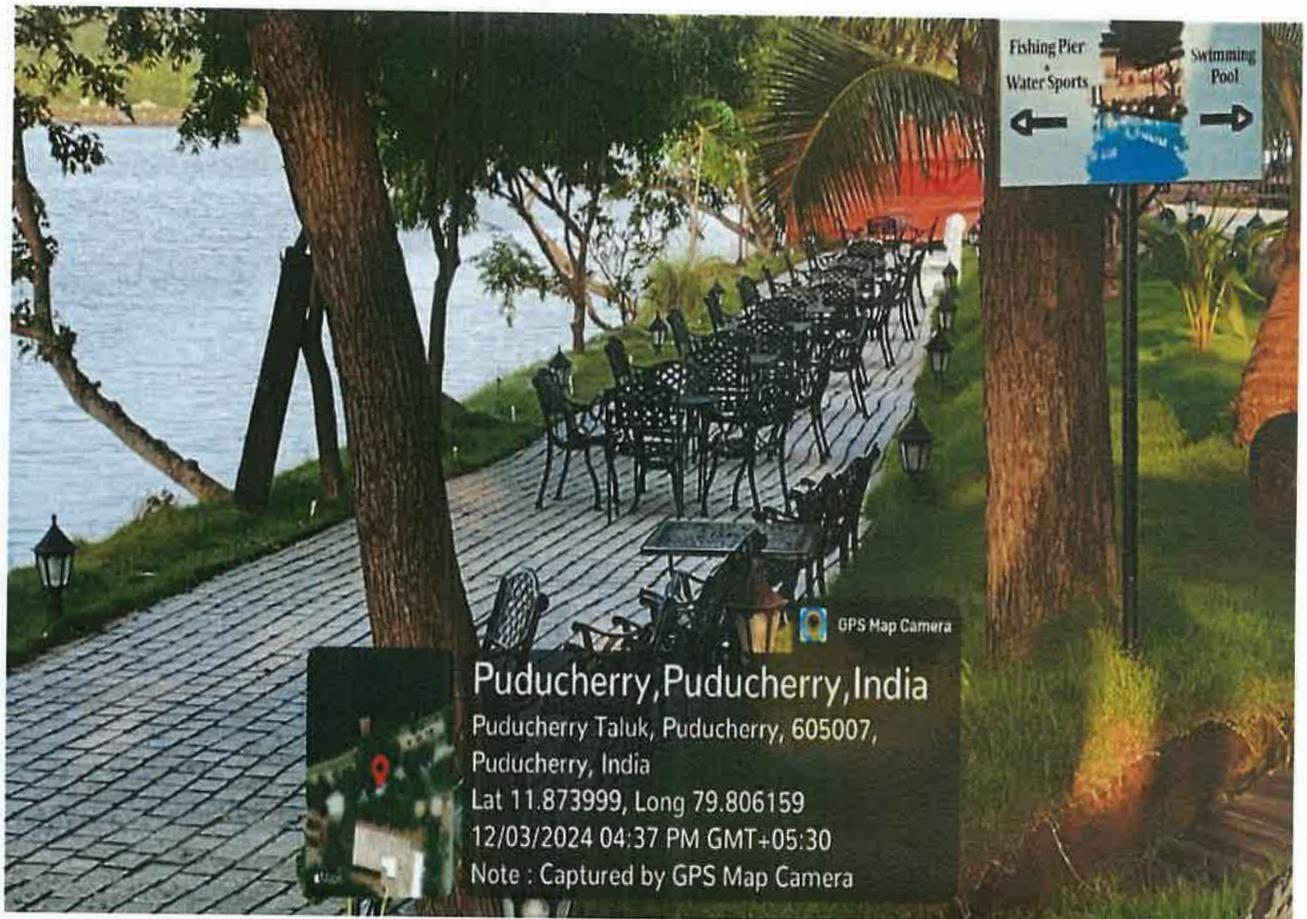
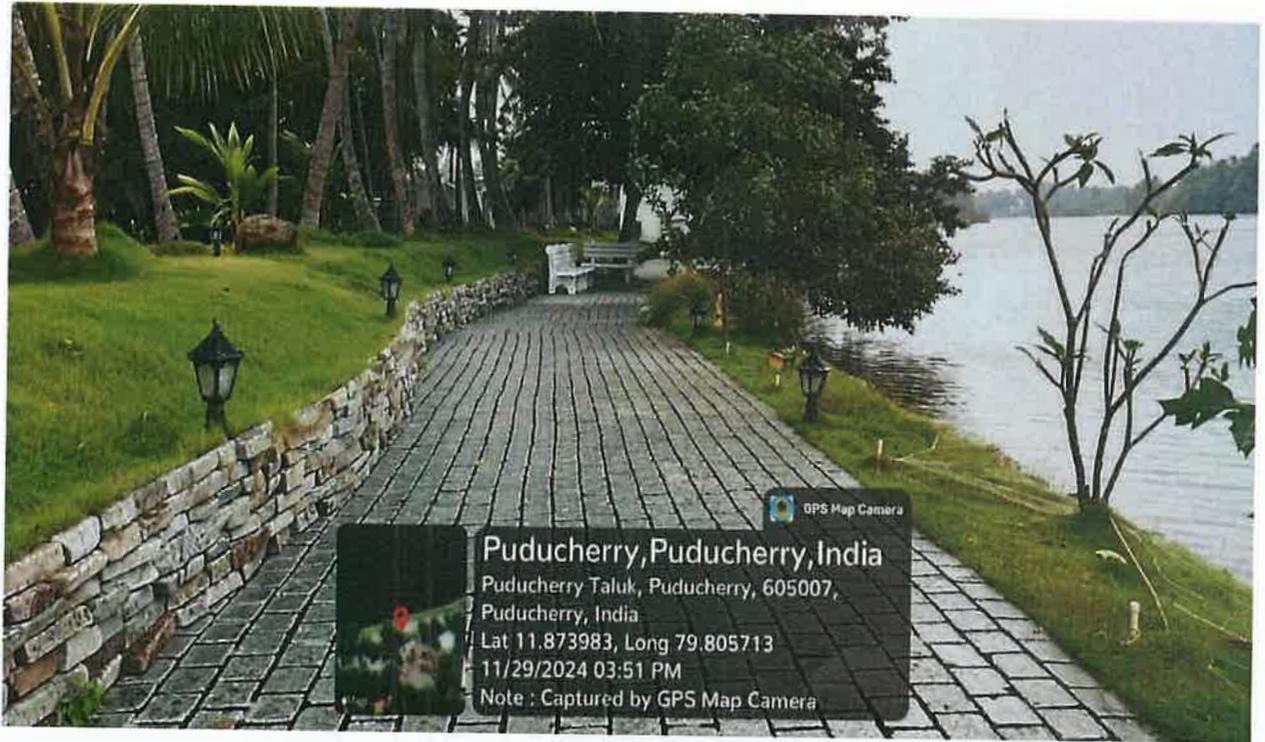


APPROVED CZMP 2011



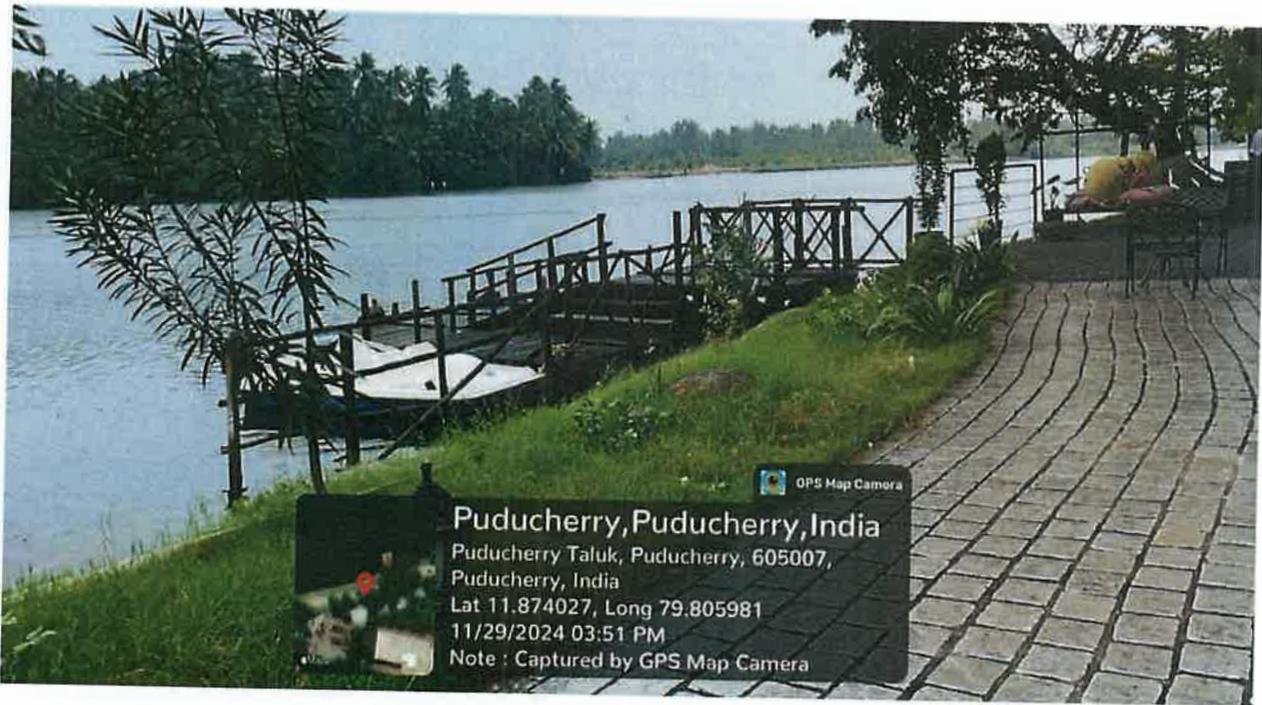
[Handwritten Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

4. Concrete pavement road along the riverbank.



[Handwritten Signature]
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 PUDUCHERRY

5. Construction of a wooden jetty.

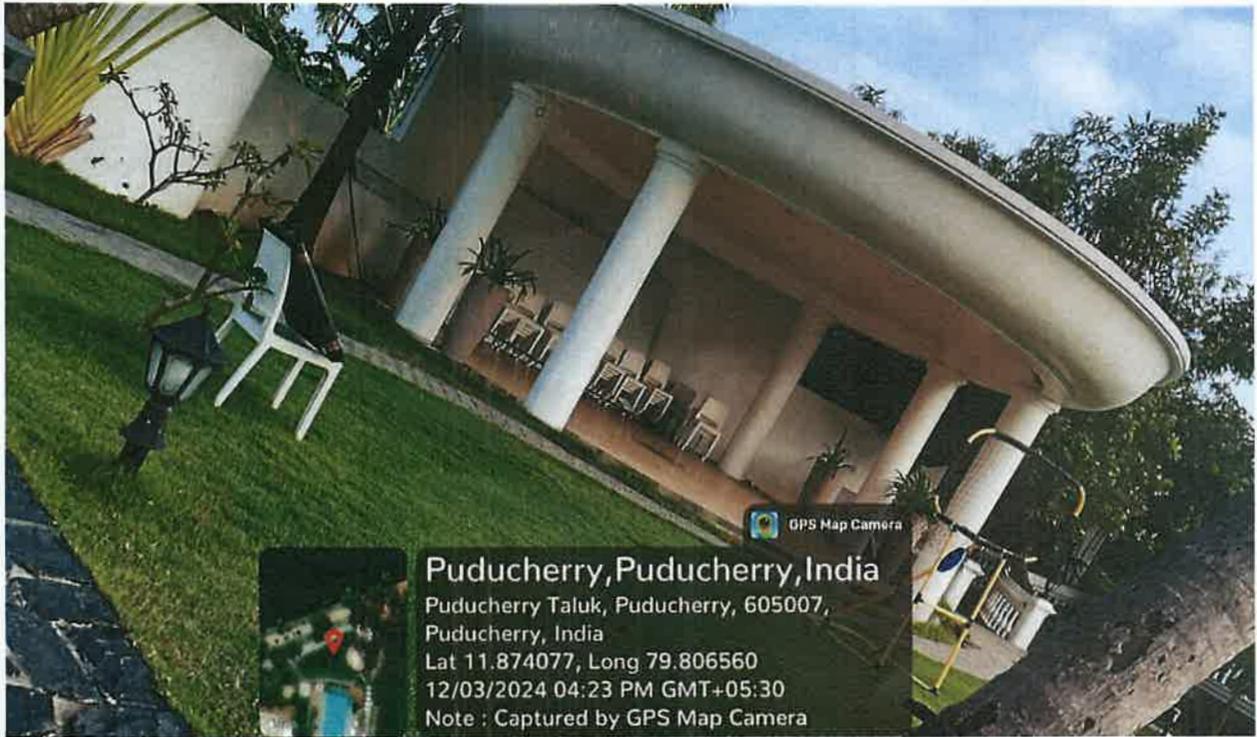


6. Installation of rainwater overflow pipelines leading into the river.



[Handwritten Signature]
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7. Construction of a stage near the swimming pool.



8. Reclamation and landfilling activities



[Handwritten Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI
O.A No: 271/2024**

**IN RE: STATUS REPORT ON
UNAUTHORIZED
CONSTRUCTIONS AND
ENCROACHMENT OF BANK IN
THE CHUNNAMBAR RIVER IN
CRZ – III (NO DEVELOPMENT
ZONE) BY M/s. LAGOON
SAROVAR PREMIERE RESORT
(EARLIER M/s. PONDICHERRY
BACKWATER RESORT PVT.
LTD.), PUDUCHERRY.**

PAPER BOOK – II

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com**